

**CENTRAL ADMINISTRATIVE TRIBUNAL
CHENNAI BENCH**

OA/310/00039/2018

Dated Tuesday the 24th day of April Two Thousand Eighteen

PRESENT

HON'BLE MR. R. RAMANUJAM, Member (A)

T.John Aruldoss,
Junior Administrative
Grade on Adhoc / confirmed.Applicant

By Advocate M/s. Ratio Legis

Vs

- 1.Union of India
The Secretary,
Railway Board,
Raisina Road,
New Delhi 110001.
- 2.The Director Establishment,
Railway Board,
Raisina Road,
New Delhi 110001.
- 3.Joint Secretary,
Railway Board,
Raisina Road,
New Delhi 110001.
- 4.The General Manager,
Southern Railway,
Park Town,
Chennai 600003.Respondents

By Advocate Ms. R. Sathyabama

ORAL ORDER

(Pronounced by Hon'ble Mr. R. Ramanujam, Member(A))

This OA was not listed today but at the request of learned counsel for applicant, the OA records were called for.

2. The applicant has filed this OA under section 19 of the Administrative Tribunals Act, 1985 seeking the following relief:

“To call for the records related to proceedings no. E (0) I/2014/SR-6/11CC dated 06.12.2017, 07.12.2017 & 13.12.2017 issued by the respondents and to quash the same and further to direct the respondents to do the necessary to promote the applicant to the next position as per the present seniority list and as per the mandatory procedure in vogue and to pass such other order / orders as this Hon'ble Tribunal may deem fit and proper and thus to render justice.”

3. Learned counsel for the applicant submits that the relief sought in the OA has already been granted by the respondents and, therefore, the OA has become infructuous. He accordingly seeks permission to withdraw the OA. Necessary endorsement has been made in the OA records.

4. In view of the aforesaid submission, permission is granted to withdraw this OA. Accordingly, OA is dismissed as withdrawn.

**(R. Ramanujam)
Member(A)
24.04.2018**

SKSI